

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI GURUDAS KAMAT): (a) and (b) During 2010, 718 civilians and 285 security force personnel were killed by the naxalites involving 2212 incidents.

Intelligence inputs indicate that CPI (Maoist) cadres are raising funds from contractors, businessman etc. by imposing levy through coercive means.

(c) and (d) There are no inputs to indicate that the naxalites are engaged in wide-spread sexual exploitation. However, sporadic incidents of sexual exploitation by the cadres of CPI (Maoist) have been noticed in recent past and these are given coverage by the media.

Violence against women

1499. SHRIMATI BRINDA KARAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware of the fact that the most gruesome incidents of violence against women have been reported in the first six weeks of this year;

(b) what are the reasons for these kind of crimes; and

(c) what are the measures being contemplated by Government to deal with these kind of crimes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI GURUDAS KAMAT): (a) to (c) Government is aware of many instances of violence which have been reported. Week-wise information in this regard is not maintained separately by National Crime Records Bureau (NCRB).

As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women, lies with the State Governments and Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against women and has enacted legislations and also constantly reviewing and strengthening the existing legislations. Amendments have also been enacted in the Code of Criminal Procedure in 2005 and 2008 to strengthen the law for prevention of crime against women and taking measures for safeguarding the interest of women.

Ministry of Home Affairs has sent a detailed advisory dated 4th September, 2009 to all State Governments/UT Administrations wherein they have been advised, *inter-alia*, to make comprehensive review of the effectiveness of the State machinery in tackling with the problem of crime against women. The Ministry of Home Affairs have issued another advisory on prevention and control of crime dated 16.07.2010. These advisories, *inter-alia*, advise the States

Governments/Union Territory Administrations on gender sensitization of the police personnel, minimizing delays in investigations of crime against women and improving the quality of investigations, setting up 'Crime against Women Cells' in districts where these do not exist, setting up of special women courts, and improving the effectiveness of schemes developed for the welfare and rehabilitation of women who are victimized to make women more independent and self-reliant. Majority of States/UTs have established 'Women Cells'. Some States/UTs have also set up 'All Women Police stations' at district level and 'Mahila desk' at Police Station level. The Advisory issued by Government of India has advised States to increase the overall representation of women in police forces. It has stated that the representation of women in police at all levels should be increased through affirmative action so that they constitute about 33% of the police.

Proposal to implement CCTNS in Tamil Nadu

1500. SHRI D. RAJA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Tamil Nadu Government has submitted a ` 266 crore proposal to implement a centrally funded scheme of Crime and Criminal Tackling Network System (CCTNS) in the State; and

(b) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI GURUDAS KAMAT): (a) The State of Tamil Nadu had submitted a proposal of ` 267.12 crore in its Project Implementation and Monitoring Report for the CCTNS project.

(b) The Government had examined the proposal in detail and had approved the proposal to the extent of ` 103.34 crore on 17.02.11 based on the project implementation guidelines.

Scheme for juvenile prisoners

†1501. SHRI AVINASH RAI KHANNA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the State-wise details of number of jails in our country to keep juvenile prisoners, and the number of juvenile prisoners in these jails;

(b) the State-wise details of number of juvenile prisoners who ran away from jails during last three years as several incidents of juvenile prisoners running away from jails are taking place;

†Original notice of the question was received in Hindi.